

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6281
ANSWERED ON:15.05.2012
SECURITY TO COURTS
Mahendrasinh Shri Chauhan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that the security system in the lower courts of the country is inadequate;
- (b) if so, the reaction of the Government thereto; and
- (c) the steps taken by the Government to strengthen the security system in the lower courts?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Security of Courts is primarily the responsibility of State Governments/Union Territory Administrations concerned.

The Central Government has circulated Model Guidelines on the Security Arrangements for High Courts and the District/Subordinate Courts in the country, prepared by Central Security Agencies, to all State Governments/UT Administrations. These Model Guidelines contain the basic principles to be followed by the authorities concerned for strengthening the security arrangements for the High Courts, District and Subordinate Courts.